IN THE MATTER OF:

Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between Petitioners and the Respondent No.1 for seeking declaration and relief for ‘Change in Law’.

AND IN THE MATTER OF:

1. Petition No. 67/MP/2019

Clean Sustainable Energy Private Limited
406, Hubtown Solaris,
N.S. Phadke Marg,
Andheri East, Mumbai,
Maharashtra

VERSUS

1. Solar Energy Corporation of India Limited
1st Floor, A-Wing, D-3,
District Center - Saket,
Corrigendum in Petition No. 67/MP/2019 & 68/MP/2019

New Delhi-110017

2. Jaipur Vidyut Vitran Nigam Ltd.
   Vidyut Bhawan, Jyoti Nagar,
   Jaipur – 302005,
   Rajasthan

3. Ajmer Vidyut Vitran Nigam Ltd.
   Vidyut Bhawan, Panchsheel Nagar Makarwali Road,
   Ajmer – 305004,
   Rajasthan

4. Jodhpur Vidyut Vitran Nigam Ltd.
   New Power House, Industrial Area
   Jodhpur – 342003,
   Rajasthan

...Respondents

AND IN THE MATTER OF:

2. Petition No. 68/MP/2019

   Fermi Solarfarms Private Limited
   M-4, Ground & Level 1,
   South Extension Part – II,
   New Delhi – 110049

...Petitioner

VERSUS

1. Solar Energy Corporation of India Limited
   1st Floor, A-Wing, D-3,
   District Center - Saket,
   New Delhi-110017

2. Maharashtra State Electricity Distribution Company Limited
   Hongkong Bank Building,
   M.G. Road, Fort,
   Mumbai-400001

...Respondents
CORRIGENDUM/शुद्धिपत्र

Certain inadvertent typographical errors have been noted in the Order dated 28.01.2020 and the same are corrected as under:-

(a) In Para 122 Sub-Para (bb) the sixth line

“in Petition No. 206/MP/2018 and connected Petitions are only illustrative in nature and ”

shall be is replaced by:

“in Petition No. 206/MP/2018 and connected Petitions and in Para 182 of the order dated 05.02.2019 in Petition No. 187/MP/2018 and connected Petitions and in similar Orders are only illustrative in nature and ”.